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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

O.A.No.431 of 1988

Date of Decision: 19.7.93.

Bhagwan Dass Suran Petitioner.

Versus

Union of India & others Respondents.

CORAM:

Hon'ble Mr. Justice V.S.Malimath, Chairman.

Hon'ble Mr.S.R.Adige, Member(A)

JUDGMENT(ORAL)

(By Hon'ble Mr.Justice V.S.Malimath, Chairman.)

None appeared for the petitioner.

Ms.Ashoka Jain, counsel for respondents No.1 to 3

As it is a very old matter, we thought it just and proper to dispose of the case on merits. The petitioner has two reliefs to claim in this case; one is to challenge the promotion of respondent no.4 Shri R.S. Sisodia as Joint Director of Education and the second for quashing the seniority list and for a direction to prepare a fresh seniority list. So far as the first relief is concerned, learned counsel for the respondents invited our attention to the fact that Shri Sisodia has retired from service long back. There is no claim of the petitioner that his case for promotion to the cadre of Joint Director should be considered. Hence, no further examination ⁱⁿ this behalf is called for.

So far as the seniority list dated 30.10.87 impugned in this case is concerned, the counsel for the respondents invited our attention to the order made in O.A.No.1862/87 by this Tribunal by which the said seniority list was quashed and a fresh seniority list was ordered to be made. Hence, no further direction in this behalf is called for. Accordingly, this application stands disposed of. No costs.

Adige
(S.R.ADIGE)
MEMBER(A)

Malimath
(V.S.MALIMATH)
CHAIRMAN.